

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 719 of 2020**

**IN THE MATTER OF:**

**Ranjeet Singh**

**...Appellant**

**Versus**

**Karan Motors Pvt. Ltd.**

**...Respondent**

**With**

**Company Appeal (AT) (Insolvency) No. 721 of 2020**

**IN THE MATTER OF:**

**Shally Sati**

**...Appellant**

**Versus**

**Karan Motors Pvt. Ltd.**

**...Respondent**

**With**

**Company Appeal (AT) (Insolvency) No. 722 of 2020**

**IN THE MATTER OF:**

**Deepa Sati**

**...Appellant**

**Versus**

**Karan Motors Pvt. Ltd.**

**...Respondent**

**With**

*Cont'd..../*

**Company Appeal (AT) (Insolvency) No. 723 of 2020**

**IN THE MATTER OF:**

**Hansa Dutt Sati**

**...Appellant**

**Versus**

**Karan Motors Pvt. Ltd.**

**...Respondent**

**With**

**Company Appeal (AT) (Insolvency) No. 728 of 2020**

**IN THE MATTER OF:**

**Asha Devi**

**...Appellant**

**Versus**

**Karan Motors Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant: Mr. Shrey Vardhan Rateria and Mr. Rahul Kumar, Advocates.**

**For Respondent: Mr. Chandra Shekhar Gupta, Advocate.**

**ORDER**  
**(Through Virtual Mode)**

**29.09.2020:** Shri C. S. Gupta, Advocate appears on behalf of Respondents in all the appeals. He may file reply affidavit alongwith his vakalatnama in all the appeals within 15 days. Rejoinder, if any thereto, may be filed by the Appellant

within 15 days thereof. Learned counsel for the parties may also file their short written submissions, not exceeding three pages, alongwith the relevant case law with their pleadings.

List the matters 'for admission (after notice)' on **19<sup>th</sup> November, 2020.**

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[V. P. Singh.]  
Member (Technical)**

**[Shreesha Merla]  
Member (Technical)**

*am/gc*